

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

APPEAL NO. 119 OF 2015

Dated : 18th January, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of:-

**BMM Ispat Ltd. ...Appellant(s)
Versus
Karnataka Electricity Regulatory Commission & Ors. ...Respondent(s)**

Counsel for the Appellant(s) : Mr. Anantha Narayana

Counsel for the Respondent(s) : Ms. Swapna Seshadri
Mr. Ishaan Mukherjee for R.2

ORDER

Learned counsel for respondent No.2 seeks three weeks time to file reply. She may file the same on or before 09.02.2016 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 23.02.2016 after serving copy on the other side.

List the matter on **29.02.2016.**

**(I.J. Kapoor)
Technical Member**
ts/dk

**(Justice Ranjana P. Desai)
Chairperson**